

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

R.A. NO. 39/94
in
O.A. No. 2635/93

New Delhi this 18th Day of February 1994

THE HON'BLE MR. J.P. SHARMA, MEMBER (J)

THE HON'BLE MR. B.K. SINGH, MEMBER (A)

Shri H.S. Yadav,
S/o Shri Sardar Singh Yadav,
Trained Graduate Teacher (Maths),
Govt. Boys Senior Secondary School No. 3,
Bhola Nath Nagar, Shahdara,
Delhi-110 032. ... Petitioner

(By Advocate Shri B.S. Mainee)

Versus

Delhi Administration : Through

1. The Director of Education,
Delhi Administration,
Old Secretariat Building,
Delhi-110054. a

2. The Deputy Director of Education (East),
District East,
Govt. Boys Senior Sec. School,
Rani Garden, Geeta Colony,
Delhi-110032.

3. Shri K.C. Gupta,
Vice Principal,
Govt. Boys Senior Secondary School No. 3,
Bhola Nath Nagar,
Shahdara,
Delhi-32. ... Respondents

(By Advocate : None)

O R D E R

By Hon'ble Mr. J.P. Sharma, Member (J)

The applicant has sought the review of the order dated 11.1.1994 by which his original application for quashing the order dated 17.11.1993 issued by the Deputy Director of Education whereby the applicant alongwith 10 other teachers has been declared surplus from the Institute where they were working and the

....2

and the applicant was ordered to be posted to Government Comp (Model) Senior Secondary School, Gautam Puri, Delhi.

2. The grounds taken in the review are that at that time the petitioner could not find the guidelines issued by the Director of Education by the memo.

dated 3.6.1985. He has enclosed the guidelines as Annexure RII to the Review Petition. However, the question of the applicant having been declared surplus was an administrative matter within the jurisdiction of the Principal of the Institution.

The guidelines are not mandatory in nature and have only directory forces. Thus, the aforesaid document doesn't in any way ^{help} ~~have~~ the applicant and the reasons given in the order under review does not call for any reconsideration.

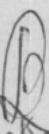
3. The next ground taken by the petitioner is another notification dated 23.12.1993 has been discovered by the petitioner whereby some posts have been sanctioned in Govt. Boys Sr. Secondary School No. 3, Shahdara was mentioned for Boys Sr. Secondary School, No. 3 Bhola Nath Nagar, Shahdara. This notice was issued subsequent to the passing of the impugned order dated 17.11.1993. Thus, this does not give any help to the applicant.

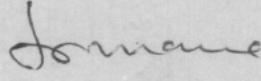
4. The next ground taken by the review applicant is that the case was fixed on 11.1.1994 only on interim relief. But since the interim relief and the final relief ^{are} ~~far~~ the same and the parties ^{agreed} ~~agreed~~ to advance arguments on merit,

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9
taking final relief into consideration, the applicant has been heard and finally disposed of. This ground also has no force.

5. The Review Application is totally devoid of merit and is dismissed.


(B.K. Singh)
Member(A)


(J.P. Sharma)
Member(J)

Mittal

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